

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 129

IA(I.B.C)/2793(CH)2023

IA(I.B.C)/316(CH)2023

IA(I.B.C)/317(CH)2023

IA(I.B.C)/1124(CH)2023

IA(I.B.C)/121(CH)2024

IA(I.B.C)/1078(CH)2024

In

CP(IB) No. 39/Chd/Pb/2017

(Admitted)

IN THE MATTER OF

Sunrise 14/A/S Denmark

...Petitioner-Financial Creditor

Versus

Muskaan Power Infrastructure Ltd.

...Respondent-Corporate Debtor

Under Section: 7, 43(1) r/w 44(1), 66(1), 60(5), IBC 2016

Rule: 11 of NCLT, 2016

Order delivered on 15.05.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 29.05.2024.

Sd/-

Court Officer

May 15, 2024

Atiqur